

**STANDING COMMITTEE ON RURAL DEVELOPMENT**

**(2017-2018)**

**49**

**SIXTEENTH LOK SABHA**

**MINISTRY OF RURAL DEVELOPMENT  
(DEPARTMENT OF LAND RESOURCES)**

*[Action taken on the recommendations contained in the Thirty Ninth Report (Sixteenth Lok Sabha)  
on 'Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY)  
Erstwhile IWMP'.]*

**FORTY NINTH REPORT**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

# **FORTY NINTH REPORT**

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on 'Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY)  
Erstwhile IWMP'.]*

Presented to Lok Sabha on 19.07.2018

Laid in Rajya Sabha on 19.07.2018



**LOK SABHA SECRETARIAT**

**NEW DELHI**

*July, 2018/ Ashadha, 1940 (Saka)*

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**COMPOSITION OF THE STANDING COMMITTEE ON RURAL DEVELOPMENT  
(2017-2018)**

**Dr. P. Venugopal    --    Chairperson**

**MEMBERS**

***Lok Sabha***

2. Shri Sisir Kumar Adhikari
3. Shri Kirti Azad
4. Shri Harishchandra Chavan
5. Shri Biren Singh Engti
6. Shri Gokaraju Ganga Raju
7. Shri Vijay Kumar Hansdak
8. Shri Jugal Kishore Sharma
9. Shri Manshankar Ninama
10. Dr. Ramesh Pokhriyal "Nishank"
11. Smt. Mausam Noor
12. Shri Prahlad Singh Patel
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14. Smt. Renuka Butta
15. Dr. Yashwant Singh
16. Dr. Naramalli Sivaprasad
17. Shri Balka Suman
18. Shri Ladu Kishore Swain
19. Shri Kamakhya Prasad Tasa
20. Shri Ajay Mishra (Teni)
21. Smt. Sajda Ahmed\*

***Rajya Sabha***

22. Shri Ajay Pratap Singh^
23. Smt. Shanta Chhetri
24. Shri Shamsheer Singh Dullo
25. Shri Javed Ali Khan
26. Shri Rathwa Naranbhai Jemlabhai\$
27. Shri Narayan Lal Panchariya
28. Shri A.K. Selvaraj
29. Shri Prashanta Nanda#
30. Shri K.T.S. Tulsi
31. Shri Lal Sinh Vadodia

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- |                       |   |                            |
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| 3. Smt. B. Visala     | - | Additional Director        |
| 3. Smt. Emma C. Barwa | - | Deputy Secretary           |
| 4. Shri Inam Ahmed    | - | Senior Executive Assistant |

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\*Nominated to the Committee w.e.f. 27.04.2018 vice Shri Chintaman Wanga.

^ Nominated to the Committee w.e.f. 02.06.2018

\$ Nominated to the Committee w.e.f. 02.06.2018

# Nominated to the Committee w.e.f. 02.06.2018

## INTRODUCTION

I, the Chairperson of the Standing Committee on Rural Development (2017-2018) having been authorised by the Committee to present the Report on their behalf, present the 49<sup>th</sup> Report on the action taken by the Government on the recommendations contained in the Thirty Ninth Report of the Standing Committee on Rural Development (16<sup>th</sup> Lok Sabha) on 'Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) Erstwhile IWMP'.

2. The Thirty Ninth Report was presented in the Lok Sabha on 19.07.2017 and was laid on the Table of Rajya Sabha on the same date. Replies of the Government to all the recommendations contained in the Report were received on 11 November, 2017.

3. The Report was considered and adopted by the Committee at their sitting held on 26.06.2018.

4. An analysis of the action taken by the Government on the recommendations contained in the Thirty Ninth Report (Sixteenth Lok Sabha) of the Committee is given in **Appendix-II**.

**NEW DELHI;**  
**13 July. 2018**  
**22 Ashadha, 1940 (Saka)**

**DR. P. VENUGOPAL**  
***Chairperson,***  
**Standing Committee on Rural Development**

## CHAPTER I

### REPORT

This Report of the Standing Committee on Rural Development (2017-18) deals with the action taken by the Government on the Observations/Recommendations contained in their Thirty Ninth Report (Sixteenth Lok Sabha) on 'Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) Erstwhile IWMP'.

2. The Thirty Ninth Report was presented to Lok Sabha on 19.07.17 and was laid on the Table of Rajya Sabha on the same date. The Report contained 13 Observations/Recommendations.

3. Action Taken Notes in respect of all the Observations/Recommendations contained in the Report have been received from the Government. These have been examined and categorized as follows: -

- (i) Observations/Recommendations which have been accepted by the Government:  
Serial Nos. 1, 2, 3, 4, 5, 7, 8, 10, 11, 13

Total:10  
**Chapter-II**

- (ii) Observations/Recommendations which the Committee do not desire to pursue in view of replies of the Government:  
Nil

Total: 00  
**Chapter-III**

- (iii) Observation/Recommendation in respect of which replies of the Government have not been accepted by the Committee:  
Serial Nos. 6, 9 and 12

Total: 03  
**Chapter-IV**

- (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited:  
Nil

Total:00  
**Chapter-V**

4. The Committee desire that Action Taken Notes on the Observations/ recommendations contained in Chapter I of this Report may be furnished to the Committee within three months of the presentation of this Report.

5. The Committee will now deal with action taken by the Government on some of their Observations/Recommendations that require reiteration or merit comments.

### **Expeditious efforts for the completion of Projects**

#### **Recommendation (Serial No. 1)**

6. "The Committee in their afore-said recommendation had recommended as under:-

India is a rural based economy and agriculture forms the fulcrum of this nations' burgeoning population's ever growing food security needs. Thus, it becomes imperative that for the economy to thrive and remain healthy, agriculture productivity must be duly taken care of. It also assumes prime importance that since 53% of net sown area in our country is rainfed, so all efforts need to be taken to address concerns of irrigation and enhance productivity in rainfed areas. Therefore, watershed Development component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY erstwhile IWMP) is an essential step in the direction of achieving the larger goal of PMKSY.

The Committee note that commensurate to the observations of Parthasarthy Committee, the Schemes of Drought Prone Area Programme (DPAP), Desert Development Programme (DDP) and Integrated Wasteland Development Programme (IWDP) of the DoLR were integrated and consolidated into a single modified programme called Integrated Watershed Management Programme (IWMP) with effect from 26.02.2009 for development of rainfed/degraded areas. Accordingly, a total of 8214 projects covering 39.07 million hectare with a total project cost of Rs. 50,740 crore have been sanctioned in 28 States (except Goa) during 2009-10 to 2014-15. Subsequent to the approval of PMKSY, IWMP was subsumed as one of its components and IWMP is now implemented as WDC-PMKSY w.e.f. 01.07.2015.

The Committee further note that as per the common guidelines for Watershed Development Projects-2008 (Revised Edition -2011), the period for completing Watershed Development Projects is 4-7 years.

However, to the utter dismay of the Committee, not even a single project out of 8214 projects of WDC-PMKSY have been declared to reach an official closure till date by the DoLR. This performance is contrary to the period formulated for completion of projects as per the common guidelines

for Watershed Development. The Committee, strongly believe that projects under WDC are absolutely essential for the development of rainfed agricultural areas and are constrained to observe the lackadaisical approach of the DoLR. The Committee, therefore, strongly recommends that an all-out effort be made by the DoLR to expedite the completion of the ongoing projects under WDC-PMKSY and apprise the Committee of the same.

7. The Ministry in their Action Taken Reply have stated as under:-

"8214 watershed development projects were sanctioned during 2009-10 to 2014-15 in 28 States (except Goa) involving an area of about 39.07 million ha. The principal emphasis is on qualitative and timely execution of the watershed development projects with

*one:* optimal utilization of available budgetary support (of both central and state shares).

*two:* convergence with both central and state schemes (that fit into the schematic design of the projects).

*three:* prioritization of (a) projects (*inter se*) and (b) project activities (within each project).

Chief Secretaries of all States (except Goa) have been accordingly requested on 02.02.2017 (copy enclosed - Annexure A). In pursuance of directions issued on 02.02.2017 to Chief Secretaries of States, the Chairman, State Level Nodal Agencies for implementation of WDC - PMKSY of all States (except Goa), have been requested on 11.04.2017 to make necessary arrangements for qualitative and timely / early completion of the Watershed Development Projects; Strengthening of Monitoring Mechanism, Reporting Status on Completed Projects.

Keeping in view that successful implementation of projects *inter alia* requires concerted efforts towards convergence of schemes and programmes of not only of Central Government Ministries but also of State Government Departments as may fit into the schematic design and overall requirements and objectives of watershed development, action has specifically been initiated to prepare apt convergence matrix inclusive of both Central and State schemes in the projects.

To optimize the resources action has been initiated for signing an MoU with the three Departments in Ministry of Agriculture & Farmers Welfare, namely (i) Department of Agriculture, Cooperation and Farmers Welfare, (ii) Department of Animal Husbandry, Dairying and Fisheries and (iii) Department of Agricultural Research and Education.

Action has also been taken to undertake Natural Resources Management activities by utilizing the labour component of MGNREGS and to undertake some of the Entry Point Activities in convergence with Swachh Bharat Mission (Gramin).

To imbibe accountability in implementation, all Chief Secretaries were requested on 20<sup>th</sup> January 2017 (copy enclosed- Annexure B) to inquire into each complaint of irregularity and / or corruption or financial

malfeasance in a time-bound manner and to take the necessary action as appropriate in any or all of the following three domains:

- one:* departmental action on the errant officers / officials.
- two:* civil action for recovery of the government monies irregularly spent.
- three:* criminal action in case of criminal culpability.

A geo-spatial portal SRISHTI is being implemented from 2015 with the assistance of National Remote Sensing Centre (NRSC) for monitoring. It has been extended to all States (except Goa) in 2016. Geo-coded and time-stamped photographs on near real-time basis are uploaded on SRISHTI portal using a mobile application DRISHTI specifically developed for the purpose. 7.34 lakh photographs have been uploaded by the States on the portal as on 23.10.2017. 4.52 lakh photographs (61.58%) have been uploaded by the States on the portal since December 2016. Shortcomings as evidenced are appropriately taken up on a continuing basis by the project implementers.

Public Financial Management System (PFMS) is being implemented w.e.f 2015-16. 26 out of 28 States have adopted the PFMS platform (Andhra Pradesh and Telangana use Electronic Fund Management System (EFMS) as adopted by the two State Governments).

Chairmen of SLNAs of all States (except Goa) have been requested on 23<sup>rd</sup> May 2017 that (a) cent per cent transfer of funds from SLNA to Watershed Cell cum Data Centre (WCDC), WCDC to Project Implementation Agency (PIA) and Watershed Committees (WC) may be ensured through PFMS and (b) payment for goods, services, labour, etc. at all levels i.e SLNA, WCDC, PIA and WC may be made through PFMS wherever feasible. They have also been requested that digital modes of transactions may be proactively adopted wherever feasible, and that the public are concurrently made aware, encouraged and motivated for adopting digital transactions.

With the adoption of the strategies of (i) optimal utilization of available resources, (ii) convergence and (iii) prioritization, as well as (i) accountability and (ii) real-time monitoring, administrative reports of completion of projects are now being continuously received.

849 projects in 11 States have been reported to be completed after 1st April 2017 (upto 23.10.2017). State-wise status of completion of WDC- PMKSY projects is given in Annexure C

As a systemic improvement, a protocol on formal completion and closure of WDC-PMKSY projects has been formulated by the Department of Land Resources in consultation with Ministry of Water Resources, River Development & Ganga Rejuvenation and NITI Aayog. The protocol *inter alia* envisages to ensure (i) the due completion of unfinished works (if any), (ii) maintenance, (iii) security and (iv) sustainability of the watershed development projects. It also includes (v) an apt, quick and low-cost / cost-effective end-line evaluation of the project or a group of projects within the approved cost norm for M&E component.

Before the projects are formally treated as closed by the Department of Land Resources, the completion and closure protocol has to be duly adopted by the States in respect of the projects administratively reported to have been completed. All States (except Goa) have been accordingly requested on 12<sup>th</sup> July 2017."

**8. A total of 8,214 projects covering 39.07 million hectare with a total projects cost of Rs. 50,740 crore have been sanctioned in 28 States (except Goa) during 2009-10 to 2014-15. As per the common guidelines for watershed development projects - 2008 (revised edition - 2011), the period for completing watershed development projects is 4 to 7 years. Despite the extant situation, the Committee was utterly disappointed during the examination of the yojana when it came to fore that not even a single project out of 8,214 projects of WDC-PMKSY projects was declared to have reached an official closure. The Committee were perplexed by such occurrence and after going into the nitty-gritty's of the projects thoroughly and found the approach of DoLR not upto the mark in handling the pace of the yojana. Therefore, the Committee had recommended the DoLR to take all measures for the expeditious completion of the projects. In their reply, DoLR, while detailing a slew of measures being undertaken by them for augmenting the pace of the projects have further stated that 849 projects in 11 States have been reported to be completed after 1st April, 2017 (upto 23.10.2017) and that a closure protocol have been formulized which ensures due completion of unfinished work, maintenance aspects and deals with other pertinent issues associated with the projects. The Committee, while taking note of the reply, elucidating the efforts undertaken by the DoLR, appreciate the cognizance taken by DoLR of the concern of the Committee viz-a-viz the lethargic pace of the development of the scheme, is still of the view that much more is required to be done by DoLR to compensate for the inordinate delay in the completion of projects. It is imperative that the DoLR not only maintains its tempo on a sustained basis but also increase its vigil over the lagging components of the scheme so that the projects do not face any further delay. Hence, the Committee desire that the DoLR should keep its momentum and go all out on war footing scale for the expeditious completion of the remaining projects under WDC-PMKSY.**

### **Unprepared Detailed Project Reports (DPRs)**

#### **Recommendation (Serial No. 6)**

9. "The Committee in their afore-said recommendation had recommended as under:-

The Committee are concerned to learn that even though no projects have been sanctioned from 2015-16 onwards, still there are significantly large number of 1774 projects having unprepared DPR till date. The DoLR is bereft of any rationale behind such callousness in the functioning and it is beyond the comprehension of the Committee as to how the Department is supposed to ensure timely completion of projects when the most basic requirement of any project, DPR preparation, is yet incomplete.

In this wake, the Committee strongly criticizing the approach of DoLR, recommend that DoLR tighten its grip over all the stakeholders and spruce up its methodologies so that the unprepared DPRs are expeditiously prepared and work on the projects get started without any further delay. Progress in this regard may be apprised to the Committee."

10. The Ministry in their Action Taken Reply have stated as under:-

"As per the information received from SLNAs, DPRs for 1257 projects are yet to be prepared, as on 30.09.2017."

11. **The Committee had startlingly noted that although no new projects under WDC-PMKSY were sanctioned from 2015-16 onwards, still there were 1774 projects having unprepared Detailed Project Reports (DPRs). Taking cognizance of such an inept handling of WDC-PMKSY scheme, the Committee had strongly recommended for the expeditious completion of unprepared DPRs so that the work on such projects may be started without any further delay. However, the Committee is taken aback by the reply of the DoLR wherein it has been stated that DPRs for 1257 projects are yet to be prepared as on 30.09.2017. After such an inordinate delay whereby most of the projects ought to have been completed till now, such lack of alacrity on the part of DoLR is not at all acceptable. The need of the hour is to ensure an all out approach towards the completion of all the pending DPRs and the start of projects. Hence, the Committee reiterate its recommendation and urge the**

**DoLR to hasten the process of the preparation of leftover DPRs for the effective expediency in the fruition of the scheme.**

### **Robust Mechanism of Third Party Evaluation**

#### **Recommendation (Serial No. 9)**

12. The Committee in their afore-said recommendation had recommended as under:-

"It has been informed by the DoLR to the Committee that a new initiative for concurrent monitoring and evaluation of the projects has been initiated and the Department has also appointed three agencies for third party monitoring and evaluation for North, West & North East regions.

The Committee while taking into consideration the initiatives of the DoLR feel that for projects under WDC-PMKSY which have pan-India presence, such mechanism should have been placed long time before and by now the results of their evaluation would have provided a much better insight into the functional/ground zero aspects of the ongoing projects.

However, the Committee at this stage urges the DoLR to hasten the process of selection of agencies for the South and East regions as well along- with ensuring that the agencies chosen for the third party monitoring and evaluation are credible with proven track records."

13. The Ministry in their Action Taken Reply have stated as under:-

"A proposal to locate a professional government agency (with requisite expertise in watershed development) for monitoring and evaluation of WDC-PMKSY is under examination / consideration."

**14. During the course of examination of the scheme, WDC-PMKSY, the Committee had been informed about a new initiative of the DoLR for concurrent monitoring and evaluation of the projects, wherein three agencies for third party monitoring and evaluation for North, West and North-East regions had been approved. However, considering the extreme sluggish pace of the projects under WDC-PMKSY, the Committee felt that agencies in south and east regions also needed to be appointed urgently to ensure a wholesome monitoring. Keeping this in view, the Committee had recommended to hasten the process of selection of**

agencies for the south and east regions as well. To the utter dismay of the Committee, it has been noted from the reply of the DoLR that it is still in the process of locating a professional Government agency for appointment in the south and east regions. The Committee feel that the delay in the appointment of professional government agency does not augur well for the establishment of a robust mechanism of third party evaluation. Therefore, the Committee while reiterating its recommendation presses upon the DoLR to appoint the agency for the third party monitoring and evaluation for South and East regions on an urgent basis so that a holistic mechanism of third party evaluation is put in place at the earliest.

### **Identifying the Cases of Corruption/Malfeasance**

#### **Recommendation (Serial No. 12)**

15. The Committee in their afore-said recommendation had recommended as under:-

"The Committee while taking into cognizance the performance of various projects under WDC-PMKSY failed to note any issue of corruption/malfeasance brought to the fore.

The Committee feel that the inspection/monitoring agencies system which acts has a very important role in the success of any Scheme needs to be re-looked and re-structured in the wake of non-reporting of any cases of corruption/malfeasance in a project gone awry in terms of target envisaged and results achieved so far. The Committee, therefore, strongly presses upon the DoLR to review its inspection/monitoring system and identify the cases of corruption/malfeasance for necessary corrective measures thus thwarting the obstacles in the path of projects' completion and success."

16. The Ministry in their Action Taken Reply have stated as under:-

"Keeping in view that the key to any successful programme is the achievement of the desired and stated objectives and for this it is essential that robust, state of the art, unbiased and truthful Monitoring and Evaluation systems are in place, with essential elements of timely mid - course correction, systemic improvements from lessons learnt, authenticity and reliability of data and focus on outcomes / benefits, the Department has laid particular emphasis on this aspect and has constantly endeavored to improve its M&E systems.

The Department has tied up with the National Remote Sensing Centre for use of space technology to monitor the watershed programme.

A geo-spatial portal named Srishti is being implemented and used from 2015 with the assistance of National Remote Sensing Centre (NRSC), Hyderabad for monitoring of watershed projects under the WDC - PMKSY.

Boundaries of projects can be visualized together with other information including satellite images. Geo-coded and time-stamped photographs on near real time basis are uploaded on Srishti portal using a mobile application Drishti specifically developed for the purpose. Both tools have been extended to all the

States in 2016-17. As on 23.10.2017, about 7.34 lakh photos of activities undertaken during the implementation of WDC - PMKSY pertaining to 28 States have been uploaded by the States. 4.52 lakh photographs (61.58%) have been uploaded by the States on the portal since December 2016

These tools aid in physical and qualitative assessment of the works undertaken. Any shortcomings etc. as evidenced through Srishti portal are appropriately taken up on a continuing basis by the project implementers at the various levels.

The Department has taken up third party Monitoring, Evaluation & Learning (ME&L) of the watershed projects sanctioned during 2009-10 to 2013-14. In addition States also undertakes third party evaluation of the watershed projects.

Public Financial Management System (PFMS) is being used wherever possible and around 40,917 agencies have been brought under this umbrella.

Likewise, MIS have been developed for the scheme.

The objective of the Department is to ensure timely, correct and transparent flow of information, inter alia to also undertake timely mid- course corrections, and incorporate the learnings in improving the design of the scheme.

Chief Secretaries of all States (except Goa) have been requested on 02.02.2017 (copy enclosed – Annexure A) to emphasize upon qualitative and timely / early execution of the watershed development projects, with optimal utilization of available budgetary support, convergence with relevant Central and State schemes and prioritization of projects / project activities.

In pursuance of directions issued on 02.02.2017 to Chief Secretaries of States, the Chairman, State Level Nodal Agencies for implementation of WDC-PMKSY of all States (except Goa), have been requested on 11.04.2017 to make necessary arrangements for qualitative and timely / early completion of the Watershed Development Projects; Strengthening of Monitoring Mechanism, Reporting Status on Completed projects. The same was reviewed in the Conference of the CEOs of SLNAs of all States and video conferences with States from time to time.

To imbibe accountability in implementation, all Chief Secretaries were requested on 20th January 2017(copy enclosed – Annexure B) to inquire into each complaint of irregularity and / or corruption or financial malfeasance in a time-bound manner and to take the necessary action as appropriate in any or all of the following three domains:

one: departmental action on the errant officers / officials.

two: civil action for recovery of the government monies irregularly spent.

three: criminal action in case of criminal culpability."

**17. The Committee are concerned that despite the extreme slow pace of the projects under WD-PMKSY in terms of completion/achievement of goal envisaged upon, there was no fixation of accountability/highlighting issues of completion/malfeasance responsible for the inordinate delay in the project's completion. Such lack of disciplinary protocol reflects poorly upon the supervisory/inspection module of this scheme. In view of this shortcoming, the Committee had recommended the DoLR to identify and take necessary corrective measures in this regard. In their action taken reply, the DoLR, while mentioning the implementation and usage of a geo-spatial portal named Srishti and a mobile application Drishti for the purpose of monitoring of the watershed programme, have also outlined various directives issued by them to the Chief Secretaries of States and the Chairman, State Level Nodal Agencies for the completion of the Watershed Development Projects along-with strengthening of monitoring mechanism and to inquire into each complaint of irregularity and/or corruption of financial malfeasance in a time-bound manner. Taking note of the reply/measures outlined by the DoLR, the Committee feel that such measures have been already in place for quite some time but have not yielded any remedial result till date, be it in terms of identifying and penalizing the errant officials/agencies for the failure**

in meeting the deadline of the projects or speeding up of the pace of projects completion, even after issuance of all types of 'written directives'. It is high-time that DoLR introspects within itself and devise mechanisms beyond directives so that all the stakeholders in the projects under WDC-PMKSY tighten their act. In view of the existing situation, the Committee strongly reiterate its recommendation and urges upon the DoLR to weed out all issues of corruption/malfeasance engulfing the scheme by identifying and ensuring stricter action against the erring and officials/agencies associated with the project and responsible for its non-completion/non-success till date.

## CHAPTER II

### RECOMMENDATION WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

#### **Expeditious Efforts for the Completion of Projects**

##### **Recommendation (Serial No. 1, 2 and 3)**

India is a rural based economy and agriculture forms the fulcrum of this nations' burgeoning population's ever growing food security needs. Thus, it becomes imperative that for the economy to thrive and remain healthy, agriculture productivity must be duly taken care of. It also assumes prime importance that since 53% of net sown area in our country is rainfed, so all efforts need to be taken to address concerns of irrigation and enhance productivity in rainfed areas. Therefore, watershed Development component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY erstwhile IWMP) is an essential step in the direction of achieving the larger goal of PMKSY.

The Committee note that commensurate to the observations of Parthasarthy Committee, the Schemes of Drought Prone Area Programme (DPAP), Desert Development Programme (DDP) and Integrated Wasteland Development Programme (IWDP) of the DoLR were integrated and consolidated into a single modified programme called Integrated Watershed Management Programme (IWMP) with effect from 26.02.2009 for development of rainfed/degraded areas. Accordingly, a total of 8214 projects covering 39.07 million hectare with a total project cost of Rs. 50,740 crore have been sanctioned in 28 States (except Goa) during 2009-10 to 2014-15. Subsequent to the approval of PMKSY, IWMP was subsumed as one of its components and IWMP is now implemented as WDC-PMKSY w.e.f. 01.07.2015.

The Committee further note that as per the common guidelines for Watershed Development Projects-2008 (Revised Edition -2011), the period for completing Watershed Development Projects is 4-7 years.

However, to the utter dismay of the Committee, not even a single project out of 8214 projects of WDC-PMKSY have been declared to reach an official closure till date by the DoLR. This performance is contrary to the period formulated for completion of projects as per the common guidelines for Watershed Development. The Committee, strongly believe that projects under WDC are absolutely essential for the development of rainfed agricultural areas and are constrained to observe the lackadaisical approach of the DoLR. The Committee, therefore, strongly recommends that an all-out effort be made by the DoLR to expedite the completion of the ongoing projects under WDC-PMKSY and apprise the Committee of the same.

#### **Better coordination with the States for the effective progress of the Projects**

While the funding pattern between Centre and States in the erstwhile IWMP was 90:10, the funding pattern under Watershed Development component of PMKSY is 60:40. The Committee, while examining the physical progress of the projects feel that with the change in the funding pattern of the projects from the erstwhile IWMP, the

role of the states assume even more importance vis-a-vis fund released and proper fund utilisation. Moreover, the Committee also find that State Level Nodal Agencies are more or less the primary coordinating and supervisory body over the ground level activities pertaining to the projects. The poor performance, in terms of completion of projects so far, could have been, perhaps, averted by better coordination and synergistic approach with the state government agencies and other stakeholders.

Therefore, the Committee desires that for actual transformation at the ground level, an all-encompassing approach be adopted by the DoLR by devising means of bringing all the SLNAs/Stakeholders on the same platform, vision-wise, and create a better coordinating unit for the completion of projects within the stipulated time frame.

### **Fixing Accountability for the reasons of inordinate delay in the projects**

The Committee are of the opinion that even flagship programmes of the Government of India could perhaps remain a 'Non-Starter' due to the dearth of administrative acumen, effective will power and lack of visionary approach at the level of implementing agencies. WDC is a very important 'Cog in the wheels' of PMKSY and for a noble scheme such as PMKSY to run smoothly, all its components need to be performing well. The Committee unanimously feel that such abysmal performance reflected by WDC-PMKSY could not have been possible, had all the stakeholders performed their functions to the optimum. Therefore, the Committee strongly recommend that due accountability be fixed at each/any level to bring out the erring /non-performing agencies/officials to the fore and appropriate punitive measures needs to be taken to bring more efficiency in execution of the projects. The Committee also feel that persons in the domain knowledge should be posted in the key positions to strengthen the technical know-how required for successful completion of the projects.

### **REPLY OF THE GOVERNMENT TO RECOMMENDATION SERIAL NO.1; RECOMMENDATION SERIAL NO. 2 AND RECOMMENDATION SERIAL NO. 3**

8214 watershed development projects were sanctioned during 2009-10 to 2014-15 in 28 States (except Goa) involving an area of about 39.07 million ha. The principal emphasis is on qualitative and timely execution of the watershed development projects with

*one:* optimal utilization of available budgetary support (of both central and state shares).

*two:* convergence with both central and state schemes (that fit into the schematic design of the projects).

*three:* prioritization of (a) projects (*inter se*) and (b) project activities (within each project).

Chief Secretaries of all States (except Goa) have been accordingly requested on 02.02.2017 (copy enclosed - Annexure A). In pursuance of directions issued on 02.02.2017 to Chief Secretaries of States, the Chairman, State Level Nodal Agencies for implementation of WDC - PMKSY of all States (except Goa), have been requested on 11.04.2017 to make necessary arrangements for qualitative and timely / early

completion of the Watershed Development Projects; Strengthening of Monitoring Mechanism, Reporting Status on Completed Projects.

Keeping in view that successful implementation of projects *inter alia* requires concerted efforts towards convergence of schemes and programmes of not only of Central Government Ministries but also of State Government Departments as may fit into the schematic design and overall requirements and objectives of watershed development, action has specifically been initiated to prepare apt convergence matrix inclusive of both Central and State schemes in the projects.

To optimize the resources action has been initiated for signing an MoU with the three Departments in Ministry of Agriculture & Farmers Welfare, namely (i) Department of Agriculture, Cooperation and Farmers Welfare, (ii) Department of Animal Husbandry, Dairying and Fisheries and (iii) Department of Agricultural Research and Education.

Action has also been taken to undertake Natural Resources Management activities by utilizing the labour component of MGNREGS and to undertake some of the Entry Point Activities in convergence with Swachh Bharat Mission (Gramin).

To imbibe accountability in implementation, all Chief Secretaries were requested on 20<sup>th</sup> January 2017 (copy enclosed- Annexure B) to inquire into each complaint of irregularity and / or corruption or financial malfeasance in a time-bound manner and to take the necessary action as appropriate in any or all of the following three domains:

- one:* departmental action on the errant officers / officials.
- two:* civil action for recovery of the government monies irregularly spent.
- three:* criminal action in case of criminal culpability.

A geo-spatial portal SRISHTI is being implemented from 2015 with the assistance of National Remote Sensing Centre (NRSC) for monitoring. It has been extended to all States (except Goa) in 2016. Geo-coded and time-stamped photographs on near real-time basis are uploaded on SRISHTI portal using a mobile application DRISHTI specifically developed for the purpose. 7.34 lakh photographs have been uploaded by the States on the portal as on 23.10.2017. 4.52 lakh photographs (61.58%) have been uploaded by the States on the portal since December 2016. Shortcomings as evidenced are appropriately taken up on a continuing basis by the project implementers.

Public Financial Management System (PFMS) is being implemented w.e.f 2015-16. 26 out of 28 States have adopted the PFMS platform (Andhra Pradesh and Telangana use Electronic Fund Management System (EFMS) as adopted by the two State Governments).

Chairmen of SLNAs of all States (except Goa) have been requested on 23<sup>rd</sup> May 2017 that (a) cent per cent transfer of funds from SLNA to Watershed Cell cum Data Centre (WCDC), WCDC to Project Implementation Agency (PIA) and Watershed Committees (WC) may be ensured through PFMS and (b) payment for goods, services, labour, etc. at all levels i.e SLNA, WCDC, PIA and WC may be made through PFMS wherever feasible. They have also been requested that digital modes of transactions may be proactively adopted wherever feasible, and that the public are concurrently made aware, encouraged and motivated for adopting digital transactions.

With the adoption of the strategies of (i) optimal utilization of available resources, (ii) convergence and (iii) prioritization, as well as (i) accountability and (ii) real-time monitoring, administrative reports of completion of projects are now being continuously received.

849 projects in 11 States have been reported to be completed after 1st April 2017 (upto 23.10.2017). State-wise status of completion of WDC- PMKSY projects is given in Annexure C

As a systemic improvement, a protocol on formal completion and closure of WDC- PMKSY projects has been formulated by the Department of Land Resources in consultation with Ministry of Water Resources, River Development & Ganga Rejuvenation and NITI Aayog. The protocol *inter alia* envisages to ensure (i) the due completion of unfinished works (if any), (ii) maintenance, (iii) security and (iv) sustainability of the watershed development projects. It also includes (v) an apt, quick and low-cost / cost-effective end-line evaluation of the project or a group of projects within the approved cost norm for M&E component.

Before the projects are formally treated as closed by the Department of Land Resources, the completion and closure protocol has to be duly adopted by the States in respect of the projects administratively reported to have been completed. All States (except Goa) have been accordingly requested on 12<sup>th</sup> July 2017.

Co-ordination is ensured with States on day to day priority. Additionally, the Department of Land Resources is engaging with the States through national level conferences of Chief Executive Officers (CEOs) of State Level Nodal Agency (SLNA), Video Conferences with CEOs, SLNA and field visits to States by Senior Officers of Department of Land Resources as and when needed.

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **Comments of the Committee on Reply No. 1**

(Please see Paragraph No. 8 of Chapter I of the Report)

## **Preparation of Detailed Project Report (DPR) through credible agencies**

### **Recommendation (Serial No. 4)**

During the course of examination of the subject, the Committee acquainted itself of a startling fact that more often than not, the major obstacle in the delay/non starting of the projects was due to the lack of quality in the preparation of DPR which failed to take into its ambit all the issues and nitty-gritties of the geographical location, its challenges and ways for the successful completion of the project efficiently.

The Committee felt that a strong reason for such an occurrence is due to the involvement of agencies lacking skill and acumen needed for such level of projects in the preparation of DPRs. DPRs, being the foundation upon which the entire project

stands, need to be astutely prepared with far-sightedness accounting for the challenges and ways to overcome those within the deadline of completion.

The Committee, thus, urge DoLR to ensure that credible agencies, preferably, Government agencies which have substantial amount of expertise in the specific field be involved in the preparation of DPRs so that a strong blue- print is prepared before embarking on a project of such magnitude.

The deliberations before the Committee brought to the notice a common grouse of the locals living in the vicinity of the projects regarding their non-inclusion in the ongoing projects and their non-awareness about the approach/measures being taken by the implementing agencies at the ground-level. The Committee seriously take into cognisance of such occurrences and feel that since the projects are aimed at the welfare of the population residing in those areas, so they are an important stakeholder in the project and as such they are required to be involved in the project pragmatically and more actively.

The Committee, therefore impress upon the DoLR to ensure corrective measures so that the local knowledge is utilised at its maximum in the preparation of a qualitative DPR and the DPRs are placed in public domain to maintain transparency and accountability in a judicious earnest.

### **Reply of the Government**

8214 watershed development projects were sanctioned during 2009-10 to 2014-15 in 28 States (except Goa) involving an area of about 39.07 million ha. Year-wise sanctions are as noted below:

<b>Year</b>	<b>Total projects sanctioned (in Nos)</b>
2009-10	1324
2010-11	1865
2011-12	1898
2012-13	1066
2013-14	1051
2014-15	1010
<b>Total</b>	<b>8214</b>

"As per the approvals accorded under PMKSY (Implementation Schedule of Cabinet Approvals dated 01.07.2015), 70% of approved watershed projects (5750 projects) are likely to be completed which will create protective irrigation in about 11.5.lakh ha. in next five years.

WDC-PMKSY projects are being implemented by the respective State Department / Agencies as per the technical, administrative and financial rules of the State Governments and in accordance with the Common Guidelines for Watershed Development Projects.

As per the Common Guidelines for Watershed Development Projects - 2008 (Revised in 2011) the DPR is to be prepared by the Watershed Development Team (WDT) for integrated development of the watershed area with active participation of the Watershed Committee (WC). The WC comprises of at least 10 members. Half of the members are to be representatives of SHGs and User Groups, SC/ST community, women and landless persons in the village. For the preparation of the DPR, Participatory Rural Appraisal (PRA) exercise is conducted.

It is imperative that the planning for the integrated development of the watershed areas by the Project Implementing Agencies & Watershed Development Teams is professionally undertaken and the Detailed Project Reports (DPRs) are holistically and aptly prepared. As such, the role of the agency engaged for the purpose of preparation of DPRs is very important. The Chief Secretaries of all States (except Goa) have been requested on 24.01.2017 (copy enclosed – Annexure D) to issue instructions to the State Department / Agencies implementing watershed development in the State to ensure that (i) the selection of the agencies for preparation of the DPRs is done in accordance with the laid down procedures and rules and without any irregularity etc., (ii) the agencies having the essential qualification and capabilities for preparing DPRs of the requisite standards and quality alone are selected, (iii) funds for preparation of the DPRs are utilized in a cost-effective manner, (iv) the DPRs are made available in the public domain in an appropriate way, and (v) that there has to be general awareness about the works envisaged to be undertaken, their implementation and completion.

With the adoption of the strategies of (i) optimal utilization of available resources, (ii) convergence and (iii) prioritization, as well as (i) accountability and (ii) real-time monitoring, administrative reports of completion of projects are now being continuously received.

849 projects in 11 States have been reported to be completed after 1st April 2017 (upto 23.10.2017). State-wise status of completion of WDC- PMKSY projects is given in Annexure C."

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

## **Development of Convergence Matrix**

### **Recommendation (Serial No. 7)**

DoLR enlightened the Committee regarding the implementation of the programme in convergence with other ongoing schemes of the Centre/State so that wider pool of resources could be crafted for effective and optimal budgetary utilization. Some States like Tamil Nadu, Andhra Pradesh, Telangana & Bihar have shown good progress in convergence. However, the Committee note that all the participating States have not yet created an institutional arrangement at the field level for effective convergence, thus, defeating the purpose set out to achieve by mooted this idea.

Therefore, the Committee recommend that DoLR should impress upon other State Governments to follow the example set by the States going for convergence for producing effective results in the projects under WDC-PMKSY.

### **Reply of the Government**

The successful implementation of projects *inter alia* requires concerted efforts towards convergence of schemes and programmes of not only of Central Government Ministries but also of State Government Departments as may fit into the schematic design and overall requirements and objectives of watershed development. Chief Secretaries of all States (except Goa) have been accordingly requested on 02.02.2017 (copy enclosed - Annexure A). Action has specifically been initiated to prepare apt convergence matrix inclusive of both Central and State schemes in the projects.

To optimize the resources action has been initiated for signing an MoU with the three Departments in Ministry of Agriculture & Farmers Welfare, namely (i) Department of Agriculture, Cooperation and Farmers Welfare, (ii) Department of Animal Husbandry, Dairying and Fisheries and (iii) Department of Agricultural Research and Education.

Action has also been taken to undertake Natural Resources Management activities by utilizing the labour component of MGNREGS and to undertake some of the Entry Point Activities in convergence with Swachh Bharat Mission (Gramin).

As per the information from SLNAs, Rs 3115.83 crore has been additionally sourced by converging implementation of pertinent Central and State schemes in the watershed projects areas as on 31-03-2017 (since 2009-10) which is 18.5% compared to the expenditure of Rs 16,857.94 crore from project funds (Central and State share and miscellaneous interest etc.) during the said period.

During the first quarter of 2017-18 compared to the expenditure of Rs 549.96 crore from project funds (Central and State share and miscellaneous interest etc.), Rs 813.45 crore (147.9%) has been additionally sourced by converging

implementation of pertinent Central and State schemes in the watershed projects areas.

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **Imparting Livelihood Skills in the Areas of the Projects**

#### **Recommendation (Serial No. 8)**

Among the major activities to be taken up under the WDC-PMKSY are diverse agro-based activities, promoting sustainable livelihoods and increasing the household incomes, nursery raising, horticulture, pasture development, livelihood activities for the asset-less persons and production system and micro enterprises for small and marginal farmers.

Despite proclaiming such livelihood activities to be a collateral outcome of the projects under WDC-PMKSY, the Committee are constrained to note that not much positive outcome is noticed in this regard. There is absence of such activities linked with skill development of rural youths on ground zero and unawareness about imparting of such skills among the rural populace of the project areas.

In view of the foregoing, the Committee desire that 'Kaushal Vikas Centres' be opened in the areas of the project in tune with the objectives of WDC-PMKSY so that livelihood skills associated with the projects are imparted to the rural households for a better outcome of the project.

#### **Reply of the Government**

WDC-PMKSY projects are being implemented by the respective State Department / Agencies as per the concerned State Government's technical, administrative and financial rules and in accordance with the Common Guidelines for Watershed Development Projects.

The Watershed Development Team (WDT) of Project Implementing Agency (PIA) with its professional skills guide the Watershed Committee (WC) *inter-alia* in facilitating the development of livelihood opportunities in the project areas. Watershed Committees constitutes Self Help Groups (SHGs) amongst poor, small and marginal farmer households, landless / asset less poor agricultural labourers, women, shepherds and SC / ST persons. The SHGs are provided with revolving funds and requisite training through existing local institutions to start income generating activities.

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **Utilization of Government Institutions for Capacity Building**

#### **Recommendation (Serial No. 10)**

The Committee note that 5% of the funds under WDC-PMKSY have been ear-marked for institutions and capacity building. The Committee strongly feel that institutions and capacity building will go in a long way in ensuring the sustainable

growth of the projects under WDC-PMKSY. Not only will it help in the maintenance and upkeep of the completed projects but would also enable to create a repository of knowledge/skills required to create such assets. Thus, it becomes imperative that resources of knowledge in the capacity building be utilized from such institutions which have high caliber authentic expertise and great academic credentials.

Therefore, the Committee recommends that Government Institutions of higher learning and educations be involved for utilizing their expertise and knowledge in the technical aspects of projects undertaken under WDC-PMKSY.

### **Reply of the Government**

WDC-PMKSY projects are being implemented by the respective State Department / Agencies as per the concerned State Government's technical, administrative and financial rules and in accordance with the Common Guidelines for Watershed Development Projects.

National Institute of Hydrology (NIH) has been engaged in the Neeranchal project as an Implementing Partner (IP) through a formal Memorandum of Understanding signed on 10.11.2016 for providing a Decision Support System for Hydrology (DSS - Hydrology) and developing the capacity of ground level staff.

Efforts have been made to locate qualitative professional government organization having requisite capability and expertise to discharge the responsibilities of Capacity Building Support Agency (CBSA). Two institutions, Indian Institute of Soil and Water Conservation, Dehradun (IISWC) and Forest Research Institute, Dehradun (FRI), were evaluated. The Consultant Evaluation Committee on 19th June 2017 recommended the selection of FRI for providing Capacity Building Support under the project. The Department is in the final stages of engaging FRI through an MoU for the assignment subject to Competent Approvals.

In addition, State Governments are also engaging with the State Government Institutes for capacity building of the watershed project stakeholders.

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **Improving the Performance of Neeranchal Project**

#### **Recommendation (Serial No. 11)**

The Government has signed a World Bank aided technical assistance project named the Neeranchal National Watershed Project (NNWP) to support the WDC-PMKSY through technical assistance to improve incremental conservation outcomes

and agricultural yields in a sustainable manner for farming communities in the project states.

While acquainting itself of the new initiatives taken by the Government, the Committee came to know that the World Bank Officials while analyzing the status of the Neeranchal project gave a 'unsatisfactory' rating to the projects performance. The Committee is worried at this development. The Committee feel that this occurrence aptly sums up the performance of the WDC- PMKSY project as well as Neeranchal which is supposed to aid and augment the technical side of the projects under WDC- PMKSY. The Committee strongly urges DoLR to uplift its performance on all accounts and ensure all corrective measures in full swing for a better performance of the Neeranchal Project.

### **Reply of the Government**

Neeranchal envisages providing technical assistance for the watershed programme through specialized agencies and experts both at National and State level, which will be hired or partnered by the implementing agencies at DoLR and the 9 States.

Department has released Rs 50.00 lakh to each of the Neeranchal implementing 9 States during the financial year 2015-16 to carry out the preparatory activities under the project. The allocation made for the implementation of Neeranchal during 2016-17 is Rs 55 crore (BE / RE). Out of this, an amount of Rs. 21.95 crore has been released as on 31.03.2017. BE for 2017-18 is Rs 105.00 crore out of which Rs 90.00 crore allocated for States.

National Institute of Hydrology (NIH) has been engaged in the Neeranchal project as an Implementing Partner (IP) through a formal Memorandum of Understanding signed on 10.11.2016 for providing a Decision Support System for Hydrology (DSS - Hydrology) and developing the capacity of ground level staff.

For (a) synergy, (b) coordination, (c) information flow between WDC- PMKSY and Neeranchal, and having regard to the (limited) availability of officers, the same set of officers have been assigned the responsibilities of WDC-PMKSY and Neeranchal. The Project Director of Neeranchal and the Divisional Head In-charge (Joint Secretary level) of WDC-PMKSY are one and the same officer. Official / Institutional Support to Project Implementation Unit (PIU) of Neeranchal has been systematized (O.M.s dated 17th May 2017 and 23rd May 2017).

Efforts have been made to locate qualitative professional government organization having requisite capability and expertise to discharge the responsibilities of Capacity Building Support Agency (CBSA). Two institutions, Indian Institute of Soil and Water Conservation, Dehradun (IISWC) and Forest Research Institute, Dehradun (FRI), were evaluated. The Consultant Evaluation Committee on 19th June 2017 recommended the selection of FRI for providing Capacity Building Support under the project. The Department is in the final

stages of engaging FRI through an MoU for the assignment subject to Competent Approvals.

The Department is making continuous efforts for improving the implementation of Neeranchal project by organizing workshops and review meetings at Delhi as well as through video conferences and visits to States by senior officers of DoLR (including meetings with senior officers in the States entrusted with the implementation of the project during such visits).

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **Reviewing the Need for Budgetary Allocation**

#### **Recommendation (Serial No. 13)**

During the examination of the subject, one of the major obstacles pertaining to the non-completion of the projects under WDC-PMKSY that kept on creeping before the Committee was the matter of 'shortage of funds'.

The Committee feel that for the proper functioning and implementation of projects, budget allocation commensurate to the requirements need to be sanctioned. In wake of the foregoing, the Committee urges upon the DoLR to review its budgetary allocation in regard to the WDC-PMKSY in context of the non-completion of projects due to shortfall of funds and take up the matter in due earnest with the Ministry of Finance at the RE Stage itself in the first instance.

#### **Reply of the Government**

Budget Estimates (BE) in a financial year is firmed-up as part of the overall budgetary exercise. The increase in budgetary allocation (38.74%) for the fiscal year 2017-18 (BE Rs. 2150.47 crore) as compared to the previous fiscal year 2016-17 (BE / RE Rs. 1550 crore) is inter alia having regard to the requirements of the Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY).

A total of 8214 projects covering an area of about 39.07 million hectare have been sanctioned from 2009-10 to 2014-15 in 28 States (except Goa) under the erstwhile Integrated Watershed Management Programme (IWMP) / now WDC - PMKSY. The budgetary support in 2017-18 will go towards the requirements of these projects, which are being implemented as per the schematic design and guidelines.

Utilization of available budgetary support in full is integral to the plan of action for qualitative and timely execution of watershed projects already sanctioned. Necessary actions are being taken for optimal utilization of available budgetary support which inter alia includes putting the funds released as Central share along with the matching State share to immediate productive use for

implementation of watershed projects. In addition efficient implementation of the projects at all levels is also being stressed.

At present Department of Land Resources does not propose to sanction further watershed development projects. The principal emphasis is on qualitative and timely execution of the watershed development projects with

one: optimal utilization of available budgetary support (of both central and state shares).

two: convergence with both central and state schemes (that fit into the schematic design of the projects).

three: prioritization of (a) projects (inter se) and (b) project activities (within each project).

Chief Secretaries of all States (except Goa) have been accordingly requested on 02.02.2017 (copy enclosed – Annexure A).

With the adoption of the strategies of (i) optimal utilization of available resources, (ii) convergence and (iii) prioritization, as well as (i) accountability and (ii) real-time monitoring, administrative reports of completion of projects are now being continuously received.

849 projects in 11 States have been reported to be completed after 1st April 2017 (upto 23.10.2017). State-wise status of completion of WDC- PMKSY projects is given in Annexure C.

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **CHAPTER III**

#### **RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT'S REPLIES**

**- NIL -**

## CHAPTER IV

### RECOMMENDATIONS IN RESPECT OF WHICH REPLY OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

#### **Unprepared DPRs**

##### **Recommendation (Serial No. 6)**

The Committee are concerned to learn that even though no projects have been sanctioned from 2015-16 onwards, still there are significantly large number of 1774 projects having unprepared DPR till date. The DoLR is bereft of any rationale behind such callousness in the functioning and it is beyond the comprehension of the Committee as to how the Department is supposed to ensure timely completion of projects when the most basic requirement of any project, DPR preparation, is yet incomplete.

In this wake, the Committee strongly criticising the approach of DoLR, recommend that DoLR tighten its grip over all the stakeholders and spruce up its methodologies so that the unprepared DPRs are expeditiously prepared and work on the projects get started without any further delay. Progress in this regard may be apprised to the Committee."

##### **Reply of the Government**

"As per the information received from SLNAs, DPRs for 1257 projects are yet to be prepared, as on 30.09.2017."

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

##### **Comments of the Committee**

(Please see Paragraph No. 6 of Chapter I of the Report)

#### **Robust Mechanism of Third Party Evaluation**

##### **Recommendation (Serial No. 9)**

"It has been informed by the DoLR to the Committee that a new initiative for concurrent monitoring and evaluation of the projects has been initiated and the Department has also appointed three agencies for third party monitoring and evaluation for North, West & North East regions.

The Committee while taking into consideration the initiatives of the DoLR feel that for projects under WDC-PMKSY which have pan-India presence, such mechanism should have been placed long time before and by now the results of their evaluation would have provided a much better insight into the functional/ground zero aspects of the ongoing projects.

However, the Committee at this stage urges the DoLR to hasten the process of selection of agencies for the South and East regions as well along- with ensuring that the agencies chosen for the third party monitoring and evaluation are credible with proven track records."

### **Reply of the Government**

"A proposal to locate a professional government agency (with requisite expertise in watershed development) for monitoring and evaluation of WDC-PMKSY is under examination / consideration."

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **Comments of the Committee**

(Please see Paragraph No. 14 of Chapter I of the Report)

### **Identifying the Cases of Corruption/Malfeasance**

#### **Recommendation (Serial No. 12)**

"The Committee while taking into cognizance the performance of various projects under WDC-PMKSY failed to note any issue of corruption/malfeasance brought to the fore.

The Committee feel that the inspection/monitoring agencies system which acts has a very important role in the success of any Scheme needs to be re- looked and re-structured in the wake of non-reporting of any cases of corruption/malfeasance in a project gone awry in terms of target envisaged and results achieved so far. The Committee, therefore, strongly presses upon the DoLR to review its inspection/monitoring system and identify the cases of corruption/malfeasance for necessary corrective measures thus thwarting the obstacles in the path of projects' completion and success."

### **Reply of the Government**

"Keeping in view that the key to any successful programme is the achievement of the desired and stated objectives and for this it is essential that robust, state of the art, unbiased and truthful Monitoring and Evaluation systems are in place, with essential elements of timely mid - course correction, systemic improvements from lessons learnt, authenticity and reliability of data and focus on outcomes / benefits, the Department has laid particular emphasis on this aspect and has constantly endeavored to improve its M&E systems.

The Department has tied up with the National Remote Sensing Centre for use of space technology to monitor the watershed programme.

A geo-spatial portal named Srishti is being implemented and used from 2015 with the assistance of National Remote Sensing Centre (NRSC), Hyderabad for monitoring of watershed projects under the WDC - PMKSY.

Boundaries of projects can be visualized together with other information including satellite images. Geo-coded and time-stamped photographs on near real time basis are uploaded on Srishti portal using a mobile application Drishti specifically developed for the purpose. Both tools have been extended to all the

States in 2016-17. As on 23.10.2017, about 7.34 lakh photos of activities undertaken during the implementation of WDC - PMKSY pertaining to 28 States have been uploaded by the States. 4.52 lakh photographs (61.58%) have been uploaded by the States on the portal since December 2016

These tools aid in physical and qualitative assessment of the works undertaken. Any shortcomings etc. as evidenced through Srishti portal are appropriately taken up on a continuing basis by the project implementers at the various levels.

The Department has taken up third party Monitoring, Evaluation & Learning (ME&L) of the watershed projects sanctioned during 2009-10 to 2013-14. In addition States also undertakes third party evaluation of the watershed projects.

Public Financial Management System (PFMS) is being used wherever possible and around 40,917 agencies have been brought under this umbrella.

Likewise, MIS have been developed for the scheme.

The objective of the Department is to ensure timely, correct and transparent flow of information, inter alia to also undertake timely mid- course corrections, and incorporate the learnings in improving the design of the scheme.

Chief Secretaries of all States (except Goa) have been requested on 02.02.2017 (copy enclosed – Annexure A) to emphasize upon qualitative and timely / early execution of the watershed development projects, with optimal utilization of available budgetary support, convergence with relevant Central and State schemes and prioritization of projects / project activities.

In pursuance of directions issued on 02.02.2017 to Chief Secretaries of States, the Chairman, State Level Nodal Agencies for implementation of WDC-PMKSY of all States (except Goa), have been requested on 11.04.2017 to make necessary arrangements for qualitative and timely / early completion of the Watershed Development Projects; Strengthening of Monitoring Mechanism, Reporting Status on Completed projects. The same was reviewed in the Conference of the CEOs of SLNAs of all States and video conferences with States from time to time.

To imbibe accountability in implementation, all Chief Secretaries were requested on 20th January 2017 (copy enclosed – Annexure B) to inquire into each complaint of irregularity and / or corruption or financial malfeasance in a

time-bound manner and to take the necessary action as appropriate in any or all of the following three domains:

- one: departmental action on the errant officers / officials.
- two: civil action for recovery of the government monies irregularly spent.
- three: criminal action in case of criminal culpability."

[O.M. No.H-11012/05/2017-DPAP Dated: 07.11.2017]

### **Comments of the Committee**

(Please see Paragraph No. 17 of Chapter I of the Report)

**CHAPTER V**

**RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE  
GOVERNMENT ARE STILL AWAITED**

**- NIL -**

**NEW DELHI;  
13 July, 2018  
22 Ashadha, 1940 (Saka)**

**DR. P. VENUGOPAL  
*Chairperson,*  
Standing Committee on Rural Development**

**STANDING COMMITTEE ON RURAL DEVELOPMENT (2017-2018)**

MINUTES OF THE TWELFTH SITTING OF THE COMMITTEE HELD ON  
TUESDAY, THE 26<sup>th</sup> June, 2018

The Committee sat from 1500 hrs. to 1525 hrs. in Committee Room No. E, Basement, Parliament House Annexe, New Delhi.

Dr. P. Venugopal      --      *Chairperson*

**MEMBERS**

**Lok Sabha**

2. Shri Gokaraju Ganga Raju
3. Shri Prahlad Singh Patel
4. Dr. Yashwant Singh
5. Shri Ladu Kishore Swain
6. Shri Ajay Misra (Teni)
7. Smt. Sajda Ahmed

**Rajya Sabha**

8. Shri Ajay Pratap Singh
9. Shri Javed Ali Khan
10. Shri Rathwa Naranbhai Jemlabhai
11. Shri Prashanta Nanda
12. Shri Lal Sinh Vadodia

**Secretariat**

- |                       |   |                      |
|-----------------------|---|----------------------|
| 1. Shri Abhijit Kumar | - | Additional Secretary |
| 2. Shri S. Chaterjee  | - | Director             |
| 3. Smt. B. Visala     | - | Additional Director  |

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting convened to consider and adopt two Draft Reports viz. (i) Action taken on the recommendations contained in the Thirty Ninth Report (Sixteenth Lok Sabha) on 'Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) Erstwhile IWMP' and (ii) XXX XXX XXX XXX.

The Chairperson also informed that Shri Ajay Pratap Singh, MP, Shri Rathwa Naranbhai Jemlabhai, MP and Shri Prashanta Nanda, MP have since been nominated to the Committee w.e.f. 02nd June, 2018.

3. Thereafter, the Committee took up for consideration of the aforementioned Draft Reports and adopted the same without any modifications. The Committee also authorized the Chairperson to finalize these Draft Reports taking into consideration consequential changes arising out of factual verification, if any, by the concerned Ministry/Department and to present/lay the same to both the Houses of Parliament.

The Committee then adjourned.

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Note: XXX Not related to the Draft Report

**APPENDIX – II**

[Vide para 4 of Introduction of Report]

**ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE  
RECOMMENDATIONS CONTAINED IN THE THIRTY NINTH REPORT  
(16<sup>TH</sup> LOK SABHA) OF THE STANDING COMMITTEE ON RURAL DEVELOPMENT**

I.	Total number of recommendations:	13
II.	Recommendations that have been accepted by the Government : Serial Nos. 1, 2, 3, 4, 5, 7, 8, 10, 11 and 13	
	Total:	10
	Percentage:	76.9 %
III.	Recommendations which the Committee do not desire to pursue in view of the Government's replies : NIL	
	Total:	00
	Percentage:	0 %
IV.	Recommendations in respect of which replies of the Government have not been accepted by the Committee :  Serial No. 6, 9 and 12	
	Total:	3
	Percentage:	23.1 %
V.	Recommendations in respect of which final replies of the Government are still awaited : NIL	
	Total:	00
	Percentage:	0 %



**Annexure A**  
Most Immediate

भारत सरकार  
ग्रामीण विकास मंत्रालय,  
भूमि संसाधन विभाग

ब्लॉक नं. 11, 8th Floor, CGO Complex, Lodhi Road, New Delhi-110003  
GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES  
Block No. 11, 8th Floor, CGO Complex, Lodhi Road,  
New Delhi-110003

D.O No. Z-11011/10/2016-PPC(Pl.)

Dated : 2<sup>nd</sup> February, 2017

To:

The Chief Secretaries of all States(except Goa).

**Subject: Qualitative and Timely Execution of Watershed Development Projects**

- Optimal Utilization of Budgetary Support
- Convergence with Central and State Schemes
- Prioritization of Projects / Project Activities.

Sir,

1. Under the Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) 8214 projects covering an area of 39.07 million hectare were sanctioned during 2009-10 to 2014-15. Details are given in **Annexure-I**. WDC-PMKSY projects aim to ensure holistic and sustainable improvements in the watershed areas, including enhancements in water and soil conservation, productivity of land (in particular of rainfed cultivated areas and culturable wastelands) and livelihood and income potentials.

2. The projects are being implemented by the State Department / Agencies as per the concerned State Government's technical, administrative and financial rules and in accordance with the Common Guidelines for Watershed Development Projects.

3. The logical and appropriate steps as necessary need to be immediately adopted as an integral part of Project Implementation to ensure that the projects are completed in a qualitative and timely manner within the normative period of 4 to 7 years. Details of projects in the (a) Preparatory phase, (b) Works phase and (c) Consolidation phase are given in **Annexure-II**.

Contd...2

-2-

4. On receipt of the Central share, the State share is to be released, without delay, so that the budgetary support is put to immediate productive use and the release of subsequent installments of Central share is not impeded.

5. To optimize resources, the pertinent Central and State schemes that are feasible and appropriate to be implemented in the watershed development projects and fit into the schematic design and detailed project reports of the projects may be identified and the mechanisms for converging their implementation in the watershed areas may be duly imbibed in the implementation strategy for the projects. Funding from the "Other Interventions" component of PMKSY (Per Drop More Crop) may also be explored where feasible.

6. A suitable Convergence Matrix inclusive of both Central and State schemes may be prepared for each project under implementation, latest by the end of March 2017.

7. The fund utilization against the budgetary support has to be prioritized, both in respect of projects and works / activities within individual projects.

8. The prioritization of projects for channelizing the available funds may be undertaken with the approval of the PMKSY State-level Sanctioning Committee under the Chief Secretary. The following may *inter alia* also be kept in view:

(a) Projects at an advanced stage of implementation, and especially the projects in the Consolidation phase of implementation, may be accorded higher priority.

(b) Projects sanctioned in the later years in the period 2009-10 to 2014-15 where steps have not been initiated to prepare the DPRs may be kept at a lower priority or even kept in abeyance for the present. Like-wise projects in which DPRs have not been finalized and works / activities have not been initiated in the field may be accorded lower priority. DPRs are yet to be prepared for 1774 projects, details of which are given in **Annexure-III**.

(c) Projects indicating sub-optimal outcomes may be reviewed for deciding on the appropriateness and quantum of further spendings. They may also be considered for foreclosure as per the rules and with competent approval (without compromising on the productive use and sustainability of the monies already spent).

9. The prioritization of works / activities within the individual projects may be undertaken with the approval of the State level Nodal Agency under the Secretary

Contd...3

- 3 -

in-charge of WDC-PMKSY. Though broadly desirable to take up all the works / activities included in the DPR, priority may be given to such items which have maximum utility and impact towards the targeted outcomes, especially sustainable enhancements in water and soil conservation, productivity of land and livelihood and income potentials.

10. Manpower and other resources for project implementation may be rationalized and put to optimal productive use. Wherever feasible and appropriate, the manpower and other resources at the ground level may be suitably shared between more than one project.

11. Prioritization should also result in consolidation of gains derived from funds already utilized.

12. It is requested that steps as appropriate and feasible along the above lines as well as otherwise deemed fit for qualitative and timely completion of the projects may be immediately firmed-up and suitable instructions may kindly be issued to the State Department / Agencies implementing the watershed development projects.

  
(G. Sajeewan)

Deputy Director General (Watershed Management)

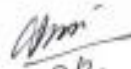
Tel. No. 24360692

E-Mail : g.sajeewan@nic.in



Copy to: The Chairman, SLNAs of all States except Goa (as per standard list).

Copy

  
G. Sajeewan  
22/2

## Annexure-I

Details of Projects Sanctioned under Watershed Development Component of the Pradhan Mantri Krishi Sakshayee Yojana

S. No.	State	2009-10		2010-11		2011-12		2012-13		2013-14		2014-15		Total	
		No. of projects	Project cost (Rs. in crore)	No. of projects	Project cost (Rs. in crore)	No. of projects	Project cost (Rs. in crore)	No. of projects	Project cost (Rs. in crore)	No. of projects	Project cost (Rs. in crore)	No. of projects	Project cost (Rs. in crore)	No. of projects	Project cost (Rs. in crore)
1	Andhra Pradesh	62	330.42	97	502.06	102	528.08	56	303.83	56	322.66	99	302.37	432	2290.00
2	Bihar	0	0.00	0	0.00	40	230.15	24	177.21	26	199.75	33	234.44	123	841.53
3	Chhattisgarh	41	253.54	71	397.76	69	358.61	27	159.05	29	218.76	26	170.11	263	1517.87
4	Gujarat	151	930.11	141	917.77	138	921.85	59	408.68	60	417.04	61	426.74	610	4022.19
5	Haryana	0	0.00	0	0.00	47	215.44	13	74.24	15	76.44	13	71.13	88	437.25
6	Himachal Pradesh	36	365.74	44	356.47	30	222.46	21	150.08	15	105.91	17	118.88	163	1291.94
7	Jammu & Kashmir	0	0.00	0	0.00	41	269.18	43	283.85	46	311.14	26	175.36	159	979.73
8	Jharkhand	20	141.39	23	116.44	45	247.33	30	238.95	27	208.55	27	200.04	171	1142.70
9	Karnataka	119	612.68	127	705.13	110	714.06	68	425.29	63	419.28	78	428.00	571	3374.45
10	Kerala	0	0.00	26	203.97	15	106.80	20	137.18	10	69.26	12	72.27	83	589.54
11	Madhya Pradesh	116	805.21	99	637.32	111	783.30	57	252.63	73	513.23	81	556.42	517	3568.11
12	Maharashtra	243	1355.08	370	2023.16	215	1194.80	120	683.64	116	661.21	122	696.60	1186	6517.49
13	Odisha	65	403.17	62	419.88	68	455.97	39	316.30	38	299.25	38	296.84	310	2191.50
14	Punjab	6	42.36	13	61.95	14	80.66	12	55.78	14	80.07	8	54.79	67	377.61
15	Rajasthan	162	1294.83	213	1746.48	239	1819.90	185	1081.58	135	993.11	141	986.62	1025	7892.61
16	Tamil Nadu	56	312.07	62	373.19	56	325.31	52	205.84	39	235.16	31	191.62	270	1643.19
17	Telangana	48	237.71	74	390.98	71	367.86	46	210.89	41	274.58	50	360.45	330	1742.27
18	Uttar Pradesh	68	419.98	183	1076.46	134	951.58	64	383.62	67	399.69	58	354.37	612	3883.70
19	Uttarakhand	0	0.00	39	295.78	18	142.48	8	54.62	0	0.00	0	0.00	65	492.88
20	West Bengal	0	0.00	0	0.00	77	423.18	42	246.67	44	226.35	0	0.00	163	896.16
<b>N.E. States</b>															
21	Assam	13	102.58	32	136.50	41	186.60	28	109.50	26	91.50	16	75.08	136	701.48
22	Assam	57	274.30	86	444.02	83	454.71	54	265.50	43	249.25	47	258.33	372	1946.11
23	Manipur	0	0.00	27	192.12	33	255.48	15	103.74	13	95.04	14	90.75	102	598.13
24	Mizhalya	18	45.00	29	78.00	14	56.25	12	58.31	11	53.61	13	60.82	96	351.99
25	Mizoram	16	93.65	16	98.82	17	108.14	15	88.72	14	86.67	11	84.87	89	560.87
26	Nagaland	22	158.59	19	124.62	20	129.00	17	103.50	20	119.40	13	79.80	111	714.91
27	Sikkim	3	21.75	3	21.05	3	21.30	2	10.47	0	0.00	4	23.55	15	98.07
28	Tripura	10	43.42	10	43.04	11	45.18	17	65.43	8	33.25	9	66.02	69	329.31
<b>Total</b>		<b>1324</b>	<b>8105.38</b>	<b>1865</b>	<b>11346.97</b>	<b>1888</b>	<b>11616.81</b>	<b>1066</b>	<b>6612.12</b>	<b>1051</b>	<b>6721.91</b>	<b>1010</b>	<b>6336.39</b>	<b>8214</b>	<b>50739.53</b>

## Annexure-II

Details of Projects in the (a) Preparatory Phase, (b) Works Phase and (c) Consolidation Phase (as on 30.11.2016)

	State	2009-10				2010-11				2011-12				2012-13				2013-14				2014-15			
		Preparatory Phase	Works Phase	Consolidation Phase	Total	Preparatory Phase	Works Phase	Consolidation	Total	Preparatory Phase	Works Phase	Consolidation	Total	Preparatory Phase	Works Phase	Consolidation	Total	Preparatory Phase	Works Phase	Consolidation	Total	Preparatory Phase	Works Phase	Consolidation	Total
1	Andhra Pradesh	0	62	0	62	0	97	0	97	0	102	0	102	0	56	0	56	0	56	0	56	59	0	0	59
2	Arunachal Pradesh	0	0	13	13	0	32	0	32	0	41	0	41	0	28	0	28	26	0	0	26	16	0	0	16
3	Assam	0	57	0	57	0	86	0	86	0	83	0	83	54	0	0	54	45	0	0	45	47	0	0	47
4	Bihar	0	0	0	0	0	0	0	0	0	40	0	40	0	24	0	24	26	0	0	26	33	0	0	33
5	Chhattisgarh	0	41	0	41	0	71	0	71	0	69	0	69	27	0	0	27	29	0	0	29	26	0	0	26
6	Gujarat	0	97	54	151	0	141	0	141	0	138	0	138	0	59	0	59	60	0	0	60	61	0	0	61
7	Haryana	0	0	0	0	0	0	0	0	0	47	0	47	0	13	0	13	15	0	0	15	13	0	0	13
8	Himachal Pradesh	0	36	0	36	0	44	0	44	0	30	0	30	0	21	0	21	15	0	0	15	17	0	0	17
9	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	41	0	41	0	43	0	43	5	41	0	46	29	0	0	29
10	Jharkhand	0	20	0	20	0	22	0	22	0	45	0	45	0	30	0	30	27	0	0	27	27	0	0	27
11	Karnataka	0	119	0	119	0	127	0	127	0	116	0	116	0	68	0	68	63	0	0	63	78	0	0	78
12	Kerala	0	0	0	0	0	26	0	26	0	15	0	15	20	0	0	20	10	0	0	10	12	0	0	12
13	Madhya Pradesh	0	36	79	116	0	86	6	99	0	107	0	111	0	37	0	37	73	0	0	73	81	0	0	81
14	Maharashtra	0	239	0	243	0	359	0	370	0	214	0	215	120	0	0	120	116	0	0	116	122	0	0	122
15	Manipur	0	0	0	0	0	27	0	27	0	33	0	33	0	15	0	15	13	0	0	13	14	0	0	14
16	Meghalaya	0	0	18	18	0	0	29	29	0	14	0	14	12	0	0	12	11	0	0	11	12	0	0	12
17	Mizoram	0	0	16	16	0	16	0	16	0	17	0	17	15	0	0	15	14	0	0	14	11	0	0	11
18	Nagaland	0	0	22	22	0	0	19	19	0	20	0	20	0	17	0	17	20	0	0	20	13	0	0	13
19	Odisha	0	0	65	65	0	62	0	62	0	68	0	68	0	39	0	39	38	0	0	38	38	0	0	38
20	Punjab	0	6	0	6	0	13	0	13	0	14	0	14	12	0	0	12	14	0	0	14	8	0	0	8
21	Rajasthan	0	30	132	162	0	213	0	213	0	229	0	229	145	0	0	145	135	0	0	135	141	0	0	141
22	Sikkim	0	3	0	3	3	0	0	3	3	0	0	3	2	0	0	2	0	0	0	0	4	0	0	4
23	Tamil Nadu	0	50	0	50	0	62	0	62	0	56	0	56	0	32	0	32	0	39	0	39	31	0	0	31
24	Telangana	0	37	10	48	0	69	5	74	0	70	0	71	0	46	0	46	37	0	0	41	50	0	0	50
25	Tripura	0	0	10	10	0	6	4	10	0	11	0	11	0	17	0	17	0	8	0	8	9	0	0	9
26	Uttarakhand	0	0	0	0	0	36	0	39	0	18	0	18	0	8	0	8	0	0	0	0	0	0	0	0
27	Uttar Pradesh	0	0	66	66	0	163	20	183	158	0	0	174	64	0	0	64	67	0	0	67	58	0	0	58
28	West Bengal	0	0	0	0	0	0	0	0	0	77	0	77	42	0	0	42	44	0	0	44	0	0	0	0
Total		0	833	485	1324	3	1758	83	1865	161	1715	0	1898	513	553	0	1066	903	144	0	1051	1010	0	0	1010

## Annexure-III

## Details of DPRs yet to be prepared (as on 30.11.2016)

S. No.	State	2011-12	2012-13	2013-14	2014-15	Total
1	Andhra Pradesh	0	0	0	59	59
2	Bihar	0	0	26	33	59
3	Chhattisgarh	0	3	29	26	58
4	Gujarat	0	0	0	61	61
5	Haryana	0	0	15	13	28
6	Himachal Pradesh	0	0	15	17	32
7	Jammu & Kashmir	0	0	0	29	29
8	Jharkhand	0	0	5	27	32
9	Karnataka	0	1	63	78	142
10	Kerala	0	0	0	2	2
11	Madhya Pradesh	4	3	25	39	71
12	Maharashtra	0	9	48	114	171
13	Odisha	0	0	38	38	76
14	Punjab	0	0	0	8	8
15	Rajasthan	1	1	133	141	276
16	Tamil Nadu	0	0	0	0	0
17	Telangana	0	0	0	50	50
18	Uttar Pradesh	121	64	67	58	310
19	Uttarakhand	0	0	0	0	0
20	West Bengal	0	42	44	0	86
<b>North-Eastern States</b>						<b>0</b>
21	Arunachal Pradesh	5	4	26	16	51
22	Assam	0	0	45	47	92
23	Manipur	0	0	13	14	27
24	Meghalaya	0	0	0	12	12
25	Mizoram	0	0	0	11	11
26	Nagaland	0	0	0	13	13
27	Sikkim	3	2	0	4	9
28	Tripura	0	0	0	9	9
<b>Grand Total</b>		<b>134</b>	<b>129</b>	<b>592</b>	<b>919</b>	<b>1774</b>

# DPRs of all the 1324 projects sanctioned during 2009-10 and 1865 projects sanctioned during 2010-11 have been completed



Annexure B

भारत सरकार  
ग्रामीण विकास मंत्रालय  
भूमि संसाधन विभाग

पता मल, ब्लॉक नं. 11, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली-110003

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

1<sup>st</sup> Floor, Block No. 11, CGO Complex, Lodhi Road, New Delhi-110003

F. No. H-11012/8/2016/DPAP

Dated, the 20<sup>th</sup> January 2017

To

The Chief Secretaries of all States (except Goa).

**Subject: Qualitative and timely execution of watershed development projects -  
Action in cases of irregularity and / or corruption or financial  
malfeasance.**

Sir / Madam,

I am directed to refer to the above-mentioned subject and to say that 8214 projects covering an area of 39.07 million hectare are being implemented in the States under the Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). The projects are being implemented by the respective State Department / Agencies as per the concerned State Government's technical, administrative and financial rules and in accordance with the Common Guidelines for Watershed Development Projects.

2. It is necessary that these projects are completed in a qualitative and timely manner.

3. In case of receipt of any complaint etc. of irregularity and / or corruption or financial malfeasance in respect of any project, it becomes imperative to:

- (a) inquire into the complaint in a time-bound manner and
- (b) take the necessary action as appropriate.

4. The necessary appropriate action in case of irregularity and / or corruption or financial malfeasance coming to notice would include action in any or all of the following three domains:

*one:* Departmental action on the errant officers / officials.

*two:* Civil action for recovery of the government monies irregularly spent and

*three:* Criminal action in case of criminal culpability

5. Delaying or diluting action in such cases has to be avoided.

6. It is also necessary that no such case should be treated as closed unless and until the necessary appropriate action has been duly and fully concluded in all the three domains mentioned above (as applicable and relevant).

7. It is requested that appropriate instructions on the above lines may kindly be issued to the State Department / Agencies implementing watershed development projects in your State.

8. This has the approval of the Competent Authority.

 29/01/2017

(G. Sajeewan)

Deputy Director General (Watershed Management)

Tel. No. 24360692

E-Mail: g.sajeewan@nic.in

✓ Copy to: (i) The Chairman, SLNAs of all States except Goa (as per standard list).

 29/01

## Annexure C

## State-wise status of completion of WDC-PMKSY projects

(No. of projects)

Sl.No	State	Total projects sanctioned	Status as on 23.10.2017			
			Preparatory phase	Work phase	Consolidation phase	Completion reported (Administrative reports received)#
1	Andhra Pradesh	432	59	311	0	62
2	Arunachal Pradesh	156	42	101	13	0
3	Assam	372	146	226	0	0
4	Bihar	123	59	64	0	0
5	Chhattisgarh	263	82	181	0	0
6	Gujarat	610	61	398	115	36
7	Haryana	88	28	60	0	0
8	Himachal Pradesh	163	32	131	0	0
9	Jammu & Kashmir	159	34	125	0	0
10	Jharkhand	171	54	97	20	0
11	Karnataka	571	141	305	0	125
12	Kerala	83	42	41	0	0
13	Madhya Pradesh	517	166	227	38	86
14	Maharashtra	1186	177	636	134	239
15	Manipur	102	27	75	0	0
16	Meghalaya	96	35	14	21	26
17	Mizoram	89	40	33	0	16
18	Nagaland	111	13	57	0	41
19	Odisha	310	76	169	65	0
20	Punjab	67	34	33	0	0
21	Rajasthan	1025	381	419	109	116
22	Sikkim	15	12	3	0	0
23	Tamil Nadu	270	31	147	0	92
24	Telangana	330	93	222	15	0
25	Tripura	65	9	42	4	10
26	Uttarakhand	65	3	62	0	0
27	Uttar Pradesh	612	363	163	86	0
28	West Bengal	163	86	77	0	0
<b>Total</b>		<b>8214</b>	<b>2326</b>	<b>4419</b>	<b>620</b>	<b>849</b>

# 2009-10 sanctions: 726, 2010-11 sanctions: 123



Annexure D

Most Immediate

भारत सरकार  
ग्रामीण विकास मंत्रालय  
भूमि संसाधन विभाग

ब्लॉक नं. 11, 6th Floor, CGO Complex, Lodhi Road, New Delhi-110003

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES  
Block No. 11, 6th Floor, CGO Complex, Lodhi Road,  
New Delhi-110003

D.O No. H-11012/8/2016/DPAP

Dated : 24<sup>th</sup> January 2017

To:

The Chief Secretaries of all States (except Goa).

**Subject: Qualitative and timely execution of watershed development projects  
– Detailed Project Reports (DPRs) - regarding.**

Sir / Madam,

1. Under the Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), 8214 projects covering an area of 39.07 million hectare are being implemented in the States. The projects are being implemented by the respective State Department / Agencies as per the concerned State Government's technical, administrative and financial rules and in accordance with the Common Guidelines for Watershed Development Projects.

2. The projects have to be qualitatively executed, within the normative / planned time-period. With a view to ensuring this, it is important for the implementing department / agencies to adhere to the following:

(i) It is imperative that the planning for the integrated development of the watershed areas by the Project Implementing Agencies & Watershed Development Teams is professionally undertaken and the Detailed Project Reports (DPRs) are holistically and aptly prepared.

(ii) As such, the role of the agency engaged for the purpose of preparation of DPRs is very important. It has to be ensured that the selection of the agencies for preparation of the DPRs is done in accordance with the laid down procedures and rules and without any irregularity etc.

Contd..... 2

(iii) It has also to be ensured that the agencies having the essential qualification and capabilities for preparing DPRs of the requisite standards and quality alone are selected. It has to be further ensured that funds for preparation of the DPRs are utilized in a cost-effective manner.

(iv) It is necessary that the DPRs are made available in the public domain in an appropriate way.

(v) There has to be general awareness about the works envisaged to be undertaken, their implementation and completion.

3. It is requested that suitable instructions on the above lines may kindly be issued to the State Department / Agencies implementing watershed development projects in your State.

O/C

*G. Sajeewan*  
24/01/2012

(G. Sajeewan)

Deputy Director General (Watershed Management)

Tel. No. 24360692

E-Mail : g.sajeewan@nic.in

Copy to: The Chairman, SLNAs of all States except Goa (as per standard list).